

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

106. I.A. (C.A) 78/2024

IN

CP/3612(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Ganesh Chakkarwar

VS

VRG Healthcare Pvt. Ltd & Ors.

Appearance

For Petitioner : Adv. Sumit Khanna a/w. Adv. Samiksha Parekh i/b.
Dewani Associates

For Respondent : PCS Mr.Manish Pande i/b. Adv. Avinash Gandhewar
SECTION 241 (1) and 242(4) OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Ld. PCS, Mr. Manish Pande appearing on behalf of Respondents submits that the arguing counsel is not available.

Ld. counsel for the petitioner submits that the copy of the petition as well as rejoinder has been uploaded on DMS on 17.06.2024. However, the same is under scrutiny. He further submits that the copy of the reply is not available with the petitioner. The Respondents are directed to reconstruct the reply and upload the same on DMS as well as submit the hard copy to the reply to the court within two weeks.

The Respondents also submits that the copy of the IA no. 78 of 2024 has not been served upon them. The applicant is directed to serve the copy of the IA

to the respondents' email id i.e. gpassociates.ngp@gmail.com and samneuro@hotmail.com and file service affidavit. List this matter on **30.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--- Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)